FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, Lack BENCH

OA/TA/RA/CP/MA/PT 141/88 of 20......

Beginson Applicant(S)

Versus UOF God . Respondent(S)

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Signature of S.O.

Signature of Deal. Hand



Central Administrative Tribunal, Allahabad.

Registration O.A.No.141 (L) of 1988

B.B.Ojha

Applicant

Vs.

General Manager, Northern

Railway and others ..

Respondents.

Hon.D.S.Misra,AM

Hon.G.S.Sharma, JM

(By Hon.G.S.Sharma, JM)

The applicant has filed a petition u/s.19 the Administrative Tribunals Act XIII of 1985 for quashing the order dated 23.7.1987 of the Divi-Railway Manager, Northern Railway Jodhpur informing him that the selection process for his appointment as Khalasi has been cancelled and he cannot be given any appointment and has sought his appoint on the post of Khalasi or on some other suitable job. The applicant had first approached the Lucknow Bench of the High Court of Judicature at Allahabad for this relief by filing a writ petition but on his writ petition being dismissed, he filed the present petition on 5.10.1988. In para 5 relating to limitation, it was stated that the petition is within the prescribed time and in case the Tribunal feels otherwise, the delay may be condoned in view of the circumstances mentioned in paras 6(19) and 6(20) of the petition. In para 6(19), it was alleged that since the applicant was not a person appointed in civil post or service, he was legally advised to prefer a writ petition under Art.226 of the Constitution, which was filed by him on 27.11.1987 but when the writ petition came up for hearing on 20.9.88, it was rejected by the Division Bench with the observation that it was not cognizable by the High Court. In our opinion, these paragraphs simply history of the case and do not explain the delay for not preferring this petition within the statutory period of one year from the date of the impugned order. The petition also does not explain the delay



as to why soonafter 20.9.1988 the applicant did not approach the Tribunal. The provisions of the Limitation Act do not apply before the Central Administrative Tribunal and the time spent by the applicant in prosecuting any other remedy in a wrong forum, therefore, cannot be taken to be a sufficient cause for explaining the delay.

- 2. On the date of hearing of this petition, for admission, the applicant moved a separate application for condonation of delay with the allegations that the aforesaid writ petition was filed by the applicant under the bonafide belief and on legal advice that the writ petition was maintainable and the delay thus occurred due to this bonafide belief of the applicant.
- We have very carefully considered the contentions raised before us and are of the view that the cause shown by the applicant for condoning the delay is not sufficient. Clause (a) of sub-section of S.14 of the A.T.Act clearly provides that Central Administrative Tribunal shall exercise all the jurisdiction, powers and authority exercisable by all Courts (except the Supreme Court) in relation to recruitment and matters concerning recruitment to any civil post under the Union etc. In view of this clear provision, the applicant should not have wasted any time in filing the writ petition and as his claim related to his recruitment or a matter concerning his recruitment to the railway service. he should have straightaway filed a petition u/s.19 of the A.T.Act. There is yet another reason for discarding the contention of the applicant. Rule 8(4) the Central Administrative Tribunal (Procedure Rules 1987 provides that where the applicant seeks condonation of delay he shall file a separate application supported by an affidavit. The applicant did not support his application by an affidavit to prove his bonafides and as such, his application for condonation of delay cannot be accepted in the absence of an affidavit.

The application for condonation is accordingly rejected and the petition is dismissed as time barred.

MEMBER(J)

MEMBER(A)

Dated: Nov. 30,1988

kkb







Annexure - A CAT - 32

CITCUIT ALLAHABAD BENCH, ALLAHABAD LUCKNOW

INDEX-SHEET

CAUSE	TITLE	O.A.	141	OF	1988.
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Versus

G.M. N. Rly lothers

Part A.B & C

S.No.	DESCRIPTION OF DOCUMENTS		PAGE	
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6 de Sheet OA 141-00(L)



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On the adjournment application of Son A. K. Dipet Counsel for appleant the Cose à adjourned from to 24-11-88 to admission. Boc,

DX80.

24.11.1988

Han. D.S. Missa. Am Hun. G. S. Sharma, Ju

Heard learnes Comed for the applicant. Port up tomorrow (25.11.88) to heavy on admission.

24. X1. 88

25-11-00

ron. G. s. Sharma, Zn.

Shi A.K Dixit- files and application for condonation of delay to the clause petition. He has been heard on the question of limitation.

Order reserved.

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Appointment

CENTRAL ADMINISTRATIVE TRIBUNAL

Cicuir ADDITIONAL BENCH,

23-A, Thornhill Road, Allahabad-211601

Registration No.

141

of 1988 (し)

Particulars to be examined

Endorsement as to result of Examination

1. Is the appeal competent?

2. (a) is the application in the prescribed form?

(b) Is the application in paper book form?

- (c) Have six complete sets of the application been filed?
- 3. (a) Is the appeal in time?
 - (b) If not, by how many days it is beyond time?
 - (c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation/Vakalatnama been filed?
- Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
 - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly?

yes.
No (Two sets:

720

yes (1.P.O.NO-DD 065-142) PS80/dt. 5.10.00.

yes.

yes by coursel

Particulars to be Examined

Endorsement as to result of Examination

	y	
	(c) Are the documents referred to in (a) above neatly typed in double space?	
8.	Has the index of documents been filed and paging done properly?	yes
9.	Have the chronological details of representation made and the outcome of such representations been indicated in the application?	
10.	Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal?	No
11.	Are the application/duplicate copy/spare copies signed?	y's
12.	Are extra copies of the application with Annexures filed?	No
	(a) Identical with the original?	
	(b) Defective ?	
	(c) Wanting in Annxures	
	Nos? Pages Nos?	
13.	Have file size envelopes bearing full addresses, of the respondents been filed?	NO
14.	Are the given addresses, the registered addresses?	yes.
15.	Do the names of the parties stated in the copies tally with those indicated in the application?	
16.	Are the translations certified to be true or supported by an Affidavit affirming that they are true?	N.A
17 .	Are the facts of the case mentioned in item No. 6 of the application ?	yes
	(a) Concise ?	
	(b) Under distinct heads?	
	(c) Numbered consectively?	

No

19. Whether all the remedies have been exhaused.

18. Have the particulars for interim order prayed

for indicated with reasons?

(d) Typed in double space on one side of the

paper?



IN THE CENTRAL ADMINISTRATIVE THE BUNAL, ADDITIONAL BENCH AT ALLAHA BAD.

BETWEEN

Bipin Behari Ojha..

• • Applicant •

AND

General Manager N. Rly. others.

.. Respondents.

DETAILS OF APPLICATION

1.Particulars of Applicant :-

(i) Name of applicant :: Bipin Behari Ojha.

(ii) Name of Father/Husband:: Sri Deo Kumar Ojha.

(iii) Age of the applicant :: 26 years.

(iv) Designation and
Particulars of office
in which employed

Seeks employment with Divisional Rail Manager N. Railway, Jodhpur (Rajasthan)

(v) Office Address

:: - DO -

:::

(vi) Address for service of Notice

Bipin Behari Ojha s/o Sri Deo Kumar Ojha R-12A Railway Colony Balamau N. Railway, District Hardoi (U.P.)

2.Particulars of the Respondents ::

(i) Name of respondent.

(ii) Name of father/husband

(iii) Age of the respondent

(iv) Designation & particulars of office(Name & station) in which employed.

(v) Office Address

(vi) Address for service of

As per details given below.

AND E



- 1. General Manager (Establishment) Railway Board's Head Office, Baroda House, Rew Delhi.
- 2. Divisional Rail Mamager, Northern Railway, Jodhpur (Rajasthan).

3.Particulars of order against, which application is made:

The application is against the following

order:-

(i) Order No. 220 E/E-II/Khalasi/Sidhi Bharti/X

(ii) Date ••• 23 July 1987 (Annexure No. 4 - 8)

(dii) Passed by ••• Divisional Rail Manager Jodhpur (Rajasthan)

(iv) Subject in brief

The applicant while working on the post of Fitter Helper in Spinning Mill Sandila District Hardoi applied for Post of Khallasi with respondent no.2 whereon 28.8.86 he was ordered to undergo Medical Examination after submitting releiving certificate from the existing employer (Annexpre A-1) · Accordingly applicant resigned from services of Sandila Spinning Mill and submitted the relieving certificate to the respondents. Subsequently when applicant was not given appointment inspite of his passing Medical Examination he preferred representations in response of which on 23.7.1987 respondent no.2 info med the applicant that since applicant has not submitted his relieving certificate and he has not been successful in interview and process of selection has also been cancelled,



therefore no question of appointment arises.

Aggrieved from order dated 23.7.87 ap Hicant preferred a writ petition No.7967 of 1987 before Hon'ble High Court, Lucknow Bench on 27.11.87. On 20.9.88 Hon'ble High Court has been pleased to direct the applicant to file a claim petition before this Hon'ble Tribunal and rejected the writ petition as non cogmizable by Hon'ble High Court.

Hence present claim is filed for quashing of order dated 23.7.87 (Annexure A-8) and for a direction to respondents to the effect that they should employ the applicant.

4-Jurisdiction of the Tribunal.

The applicants declare that the subject matter of the action against which they want redressal is within the jurisdiction of this Hon'ble Tribunal. Since order dated 23.7.87 contained in Annexure 4-8 has been received at Balamau District Hardoi cause of action arose within territorial jurisdiction of this court.

5-Limitation.

The applicants further declare that the application is within limitation prescribed in Secocl of the Administrative Tribunal's Act 1985. In any case if Hon'ble Tribunal

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- 4 -

feels that application in view the circumstances mentioned in paras 6.1976.20 of this petition, the Hon'ble Tribunal may be pleased to condone the delay under section 21(3) of the Administrative Tribunal's Act. Condonation of delay is prayed only when Hon'ble Tribunal feels that claim is not within time.

6. FACTS OF THE CASE.

- 6.1 That the petitioner after passing I.T.I.

 (Machimist) Trade in I Division, on 1.7.83

 joined as Fitter Helper in spinning Mill

 Sandila District Hardoi (U.P.) in its

 Maintenance Carding Department, in regular

 and clear vacancy.
- 6.2 That while petitioner was working at Spinning Mills Sandila, on 6.5.88 the Opposite Party No.3 advertised certain posts of Khallasis in the pay scale of Rs.196-232 as may be revised from time to time. As usual selected candidates were first to receive training and then actual posting.
- 6.3 That having regard to the petitioner

 academic record and experience it transpires +

 that he was otherwise found fit and

 selected for medical examination.
- 6.4 That according to the standing orders of the Railway Board in its Circular No.76-ELSQt)/15/6 of 15.2.1976 and circular No. 78/4/5/9 dated 7.7.78 medical examination

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of the candidates selected for appointment against post for which imitial training has been prescribed should be conducted immediately prior to their being deputed for training.

Relevant true extract of aforesaid letter dated 7.7.78 (as printed in Railway Establishment Mannual by M.L.J. and 1985 Ed. at page 543) is reproduced below in verbitum:

"The Medical examination of candidates selected for appointment against posts for which imitial training has been prescribed should be conducted immediately prior to their being deputed for training."

- 6.5 That by way of general practice in granting appointment to any job a candidate is required to undergo Medical Examination only when he is first selected for the job.
- 6.6 That there is no provision in any rules of Railways that one should be first medically examined and if he possess it, only then he should be called for interview for selecting him.
- 6.7 That on 28.8.1986 the petitioner was called upon by opposite party no.3 to get himself medically examined by depositing necessary fee etc.at Jodhpur.

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first A true copy of the letter dated 28.8.1988 issued by opposite party no. 1 on the subject above is attached herewith as ANNEXURE A.1.1 to this petition.

6.8. That persual of Annexure No. 1 1 also goes to show that it was mentioned that petitioner on being found fit in Medical examinations was required to appear in office with certain certificates including discharge certificate in case already employed also where.

6.9. That the petitioner accordingly appeared and passed the medical examination, on 17/19.9.1986 at Jodhpur (Rajasthan).

A photo copy of Medical certificate No. 072200 dated 17/19.9.1986 is attached herewith as ANNEXURE No. A.2: to the writ petition.

6.10. That according to the instructions contained in Annexure No. A'l' petitioner after passing medical examination went to the Office of Opposite Party no. 3 where his documents as mentioned in Annexure No. 1 were checked. Since by that time petitioner was not ready to take risk of giving up his job at Sandila spining Mills, he expressed his doubts with office of opposite party no. 3 where he was told that when he has been medically examined and found fit, there remains nothing but a formal interview his appointment. Petitioner was asked to furnish discharge Certificate from existing exployer as a necessary condition before further action.



6.11. That accordingly petitioner as directed by opposite party no. 3 submitted his resignation at Sandila spining Mill which was accepted on 25.9.1988.

True copies of 'Discharge Certificate' and 'clearence slips' dated 23.9.1988 is sued by Sandila spining Mills are attached herewith as ANNEXURE 'A 3', A4, A 5 to this petition.

6.12. That opposite party no. 3 vide its

letter dated 12.9.1988 asked the petitioner
to appear for interview at Jodhpur on 23.9.

1986.

True copy of a foresaid letter dated

12.9.1986 is attached herewith as ANN EXURE No.

A 6 to this petition.

6.13. That petitioner accordingly appeared before in interview on 28.9.1986 and submitted. Discharge Certificate and clearance slips etc. is sued by Sandila spining Mills as contained in Annexure Nos. A 3 to A 5 of this petition. Petitioner was told at the time of interview that he will receive appointment letter after few days.

6..14. That in this way on assurances and direction given by opposite party no. 3 the petitioner was deprived off with his existing Regular job at Sandila spining Mills, in order to secure a job in Railways.

6.15. That When nothing was heard for a

puns.

- 8 -

long time from opposite party no. 3 about appointment letter, he started to make personal approaches and representations with deposite party no.36 but no response was made.

6.16. That ultimately petitioner presented a representation on 2.3.1987 to Hon'ble Minister for Railways, Government of India.

A true copy of representation dated 2.3.1987 submitted to Hon'ble Minister for Railways,, Government of India, is attached herewith as Annexure No. A 7 to this petition.

to receive a letter dated 23.7.1987 from opposite party no. 3 containing incorrect facts regarding submission of his 'Discharge slip' and its contents. It was also mentioned in aforesaid letter that petitioner has not been able to have succeeded in interview and process of selection has been cancelled. However no reasons were assigned or mentioned for concellation of selection nor it is mentioned that as to if entire selection has been cancelled, if so why?

A true copy of a foresaid letter dated 23.7.1987, received on 4.8.87 by post at Balamau, District Hardoi is attached herewith as ANNEXURE A '8' to this petition.

6.18. That petitioner who has been " made unemployed and out of job" by the opposite

penys

of petitioner as contained in Annexure A 8 and consequently to appoint him on the post of Khallasi OR to provide and absorbe him with some other suitable alternate job.

- (ii) Costs of the claim petition and such
 other relief as may be deemed fit
 and proper in the circumstances of
 the case be also granted to the claimant:
- 10. Interim order, if any prayed for

NIL.

- 11 Application is presented through Counsel SH AHAYA

 KUMAR DIXIT, Advocate, 509/28 Ka, Old Hyderabad, Lucknow.
- 12. Particulars of Bank Draft/Postal order in respect of the application fee.
 - 1. Name of the Bank on Which drawn.
 - 2. Demand Draft No:

or ·

- 1. No. of Indian Postal order. 00 065/42
- 2. Name of Issuing Post office: High Court Bineh indans
- 3. Date of Issue of Postal order: 5-10-1100
- 4. Post office at Which payable :-

13. List of enclosures:

- 1. Demand draft/postal order.
- 2. Index of documents.

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long time from opposite party no. 3 about appointment letter, he started to make personal approaches and representations with deposite party no.34 but no response was made.

6.16. That ultimately petitioner presented a representation on 2.3.1987 to Hon'ble Minister for Railways, Government of India.

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A true copy of a foresaid letter dated 23.7.1987, received on 4.8.87 by post at Balama District Hardoi is attached herewith as ANNEXUR A 181 to this petition.

6-18. That petitioner who has been "made unemployed and out of job" by the opposite

penys

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parties is almost in a starting position for no fault latches, and arbitrariness of opposite parties.

appointed to any civil post or service" and neither he was "member of any service of Central Govt. "he was legally advised to prefer a writ petition under Act 226 constitution of India, which petitioner preferred as writ petition no. 7967 of 1987. before Hon'ble High Court, Lucknow Bench on 27. 11.87 praying for following reliefs.

- i) is sue a writ, direction or order in

 the nature of certorary for quashing

 the decision of opposite party no. 3
 regarding cancellation of selection of
 petitioner, as contained in Annexure No.

 A'8' to this petition.
- ii) is sue a writ, direction or order in the nature of mandamus commanding the opposite parties to employ petitioner on the post of Khallasi in their establishment or to provide him with some other suitable alternate job.
- iii) issue any other suitable writ, direction or order of appropriate nature as may be deemed fit and proper in the circumstaces of the case, together with costs, of the petition.

- 10 -

6.20. That aforesaid writ petition came up for admission hearing on 20.9.88 and after considering the matter in detail, their Lordships of Hon ble High court Mr. Justice S.K. Dhaon & Brajesh Kumar passed following order in the writ petition which is reproduced below in verbitum:

"In view of the provisions of Sec14 of the Administrative Tribunals
Act 1985, this petition is not
cognizable by this court. Liberty
is given to the petitioner to
prefer a claim petition before
the Central Administrative Tribunal.

The petition is rejected. "

Dt•

Sd/- S. K. Dhaon

20.9.88.

Sd/- B. Kumar.

6.21. That since order Dt. 23.7.87 contained in Amnexure A'8 has been received by applicant at Balamu Distt. Hardoi the cause of action for present claim arose at Balamau Distt. Hardoi.

6.22. That action of opposite parties is challanged on and amongst other the following:

GROUNDS

A. Because the petitioner has been dealt

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in volation of rules of equity and principles of natural justice in as such as he has been forced to submit resignation - n prior to his appointment.

- B. Because Medical Examination of a candidate can be conducted only after the selection for appointment and not prior to process of selection.
- c. Because action of opposite parties in requiring petitioner to furnish discharge Certificate from existing service and thereafter not providing him with the job is highly arbitrary and malafide.
- D. Because sole ground for not selecting the petitioner is to the effect that he has not submitted resignation/discharge Certificate on the date of interview is perverse and incorrect in view of Annexu A 3, A 4 and A 5 which were attained on 23.9.1986 well in advance before interview
- E. Because action of opposite parties has deprived the petitioner from his job amounting to violation of Article 19 and 39, Constitution of India.
- F. Because action of opposite parties is twing out of job to the petitioner is contrary to the aprit and principles of Constitution, and welfare State.
- G. Because the petitioner is put to face

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undue hardships for no fault of his own.

H. Because order of cancellation of selection process (As contained in Annexure No. A'8') is non speaking and unrensoned.

7. Details of Remedies exhausted

The applicant declares that he has availed all the remedies available to him under relevent rules. Reply of the representation is Dt. 23.7.87 contained in Annexure A 8 to the claim petition.

8. Matternot previously filed or pending With any other court.

The applicants further declare that they had not filed previously any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court of law or any other authority or any other Bench of the Tribunal and nor any such application, writ petition or suit is pending before any of them, except that mechanical in pura 6.19 & Gagthin application by

9 · Reliefs souhgt

In view of the facts mentioned in para 6 abo

(i) a declaration, direction or order for quashing the decesion of opposite party no. 2 regarding concellation of selection

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- 13 -

of petitioner as contained in Annexure A 8 and consequently to appoint him on the post of Khallasi OR to provide and absorbe him with some other suitable alternate job.

(ii) Costs of the claim petition and such
other relief as may be deemed fit
and proper in the circumstances of
the case be also granted to the claimant:

10. Interim order, if any prayed for

NIL

- 11. Application is presented through Counsel SH AHAYA

 KUMAR DIXIT, Advocate, 509/28 Ka, Old Hyderabad, Lucknow.
- 12. Particulars of Bank Draft/Postal order in respect of the application fee.
 - 1. Name of the Bank on Which drawn.
 - 2. Demand Draft No:

or

- 1. No. of Indian Postal order. 00 065/42
- 2. Name of Issuing Post office: High Court Bunch undgras
- 3. Date of Issue of Postal order: 5-10-1100
- 4. Post office at Which payable :-

13. List of enclosures:

- 1. Demand draft/postal order.
- 2. Index of documents.

AME

- 3. papers book having details of Annexures as mentioned in the Index.
- 4 · Vaklatnama.

VERIFICATION

I, Ripin Behari Ojha son of Sri Deo Kumar Ojha resident of E 12 A Railway Colony Balamau Jn. Distt. Hardoi do hereby verify that the contents of paras 1 to 6.21 are true to my personal knowledge and contents of paras 6.22 to 13 are believed to be true on legal advise and that I have not supressed any material fact.

Lucknow:

Dt.50ct. 1988.

19147 Paris Show

(Bipin Behari Ojha)

applicant.

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To,

The Registrar, central Administrative Tribupal Allahabad, Circuit Bench,
L U C K N O W.

A-102-A-1

र विस्टई

भण्डत रेत प्रयम्भक कार्यातव, करण रेतके/बीच्यू ।

वन बंद्या 220ई/ई-11/संकाबी/बीधी मार्ग/558
विवाद 28-8-1966
वी विधिन विधारी बोधा युन्न दी देव कुमारशोधा
देववे स्टेशन वासामद, बंद०
वीस्ट व्योगा विसा वरवोई (बद्धा)

विश्वन- स्थार्थी वेतनमान २० । १६०- 232 । ७०५०। के वद वर अस्थार्थी निवृद्धि के सम्मन्ति ।

- !- आपकी संताकी के0नाठ । 96-232 के कान से पक्षे सा करती वांच करवाने का प्रस्ताव है ।
- 2- जापकी हा करों जांच के दिए जांच इव कार्यातव में हा करती जांच सीमो तेने के तिए जा पत्र को प्राप्ति के 101ववा दिन के बीतर व्यक्तिया को जायं जन्यधा भिना जिला एक्ना के जायका नाम प्रदृष्ट कर विया जायेगां।

3- बायका भाक्ष्री पराचा पुष्क में इय में छ/- स्वर मण्डत सर्वाकी

ATTESTED TAUL COPY

Abheya Kumar Dixit
Advocate
HIGH COULT

अंतर केला भारतर और हुए का अभा करवाने होंगे। उसके विष अवग के एन अब कार्याच्या में आपको किया आयेगा । 4— उपरो ज शुरूक का शूव रहान को जाप मा अपने वरीका के समय मेजिल महीते के बाध स्वान्तर उपनित्यता जर्मान उपने से समय के भागतिस के अस्तर करेंगे।

5- हा बड़ों और में स्वक्ष शीन दर जाम शहा प्रव अवस्थि में उपस्था शें 6- क्ष्मा सिल्लिकिकित हन्या पन आप साथ देन आरं हन है है हि के केस्वा कर मुख प्रमाण पन किसी आपको बच्नितिस अक्षित हों बायरण प्रमाण पन अने सिलिक एवं सामाणों पर आरो किस नह सी में प्रमाण पन अने बालि प्रमाण पन अवस्थित बाविन्सवाित के प्रमाण पन अने बालि प्रमाण पन अवस्थित बाविन्सवाित के सिलिक के देश तिमा निकृत प्रमाणा पन स्वित वर्ग काम अक्षेत्र करते हैं ।

क्स पत्र की प्राचित के 10 हका, दिन के मीतर उस कार्यासप में उप रिध्या होने जन्यान आपकी मौजना की सम्बन्धा कार्यवाली बन्द अ दी जायेगी ।

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GENERAL MANAGER N. H.Y. OTHERS

RESPONDENTS.

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Abhaya Kumu - Advocate HIGH COURT

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GENERAL MANAGER N. H. You OTH ERS

RESPONDENTS.

Annexure NOAZ

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Abhaya Kumar Dixit Advocate
HIGH COULT

IN THE CENTRAL ADMINISTRAT: VE THI BINAL ADDITIONAL BENCH AT ALLAHA BAD HIPIN BEHARI, OJHA • 4 AFFLICANT

GENERAL MANAGER N. H.Y. OTHERS

RESPONDENTS.

। हेर्न सामाध्यक तथा केरावर, वार्ति सम्बद्ध अवस्था अवस्था अवस्था

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Abhaya Kuma

Advocate

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गिरहा

कारक रेड प्रयम्ब्स कार्याच्य. बरतर रेडके क्षेत्रपृष्ट ।

भ्राप्त वत्र संस्था 220 ६/६-।।/स्थासी/सीधी उत्तात छोत्र दिनांक 12.0%। 956

भी पिपिन बितारो बोचा द्वन भी देव दुमार बोचा रेखदे ६८० बाधामड केंक, योठ कंगेना कि हरदोई खळाठा विका :- लक्षाको देवन मान ६० १९६-252 ह्वंटेक्ट के वह वह बह्माई नियुच्यि के सम्बन्ध में स्वधारकार ।

है- के मिनंद विभाग को होयत, बोको रिनंग व मेन्ट्रोमेन्स, हवाहि स गांछ गांही किमाग एवं वित्त विभाग में खडाको देतनगान ह0 196-232 हुसँठोठ है पर पर ग्रास्थाई नियुद्धि हेयु स्था/ साधारकार के लिए साधको है वि स्टेडियन बीधार में दिनांच

26.09.1996 जो प्रात: 9.00 वहे ज्याने तीर्थ वर उपस्थित होनाहर ! आप ज्याने साथ जिल्म विस्था उत्तायन दुन तिसीर्थिक सिन्हें ग्री कि

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के अपन के सनाजा है द स्वाकेष करेबा क्षेत्र का प्रमाणा वस के का है 2- अपने बनुष्टिया जाति वा भा नावि के स्वस्य क्षेत्र के प्रभावानि ED TUTAL BE & STRETUSE CATEGORIES

- 3- कि के व्याप के के में प्रयोगाता बाधि के बन्यका है बन्य र SHOT WAS
- 4- रेडिम/बंदर अन्तीकी पोप्पता बम्बन्धी कुत ब्रमाण वन । बार्व टी बार्ट., देह के किए जीका बड़े किएस बाहि है।
- 5- यदि आपने वर्षते हैं के कुलत देवर/एवर्ज़ के क्य है बाम क्या श को तो कृतवा प्रभावत वा केंद्र केंद्रवत तेवर का देवा काई वी कुत क्य में बार जिस्में सम्बन्ध अवस्था अधीयका के स्ववस्थ स्वतास्त्र, शारील व क्वांतव की मोहर की उत्तर असर्व आपका की बधा आपकी देवा की अवधि का बरोल किया का हो।
- 6- विव जाम उपरोक्त बस्तावेची में हे कोई क्षेत्र बस्ताविव का बोर्ड है के बामने नहीं प्रस्तुत कर सके तो बेनल के लिए जाएका मानवर अस्वीकार किया भेरता । अतः समी अपरीक्षा दरलाविकी की सत्यापित प्रतिविधि क्यि राज पत्रित अधिशारी जारा बल्यापित क्या का बाध वार्षे ।

बाप यह सार्व समय है कि एवं पत्र के बारी करने के ही नीक्री की गार्वटी नहीं बीगों भी कि जायके बासारकार परीक्षा जारि के पास करने वर निर्मा है।

PRINTER SUB STORES PUR STREET & STEET AND STREET क्यवहार स्थीकार नहीं भिया बाधेगा । आयकी दिलीय क्षेत्री का रेखे

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सरायः अधिक अधिकारो उत्तर रेलवे/जीधार

Denier-Abhaya Kumar Dixit Advocate

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•• AIFLICANT

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हेन्छ :- विधिन चित्रारी जो गा जात्मव को देन्सुनार गो गा. रेक्के क्षेत्रम बाजान्छ, वं क्रम. कर्मना, हरदोर्च 20090.

हेवा है

शोनान रेजे नेत्रों महोदय. भारत हरभार, गर्द दिस्ती।

विका :- बोध्युर दियोजन , उठरेठ। में केल 196-232 , बंटपेठ। कामको के वद पर अस्थायो नियुधित ।

महोदय,

Abhaya Kuma Dixit

dixocate

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स्कारोश्लीको क्षा में दिनांच क्षेत्रमान्य क्षेत्र ६-५-३६ को जावदम विवा क्षा । मेरे आवेदम वर कार्याचर प्राणा को गया कार्यशानी के जावार वर भूचे 28-8-३६ को काल्टरों बांच हैन बोच्युर बुधाया गया क्षिम में 19. इ. ६६ को सबस द्वा । मेरिक्स रिपोर्ट कार्याच्य में भेरे जारा करा कर विवा नवर १

हा करों थांच के किए कुशाए गए जार्यावयीय पत्र केंग्या 220के/हे11/क्रशांकी/खोंची मोरि/358 दिनांच 28, 8, 85 वर बरोबीका इस कंग्याही कावम कि कि विवास पत्र विक्षेतर निवृत्य प्रमाण प्रमण कि कंग्याही कावम कि की की स्थाप को ध्यान में रखी हुए में 23-9-86 की बरवायोदिस शाज्य वहांचे निगम विभिन्ति क्याई मिस वंशीका के काम हुई यह के स्थान यह निगम विभिन्ति क्याई मिस वंशीका के काम हुई यह के स्थान यह कि विवास कि मैं 26-9-86 की सम्यन्त

उसने काद में वर्ष बार बाजामक है जोधपुर उपने सर्वे पर गवा और सभी बार एहं पुनने की जिला कि अभी दिवस्त नहीं निका है।

वहीं हर की उपर अपनी पत्नी व की बिक्कों के साथ और

हैं। मैं निवा मंत्रिक हैं। भी वाह बाप का कोईहररा श्रेष मही हैं। मैं निवा मंत्रिक के स्वीधान में नवां केस्त । में उपने पूरे परिवार के साथ वह वह की जिन्ने सारका हैं। मेरे पान कमा पूंजा नवीं है कि मैं विवाद को विक्त भी को देखें। देखें बाप मेरे दोन पोन कमा वह बया कर भेरे साथ समायक कर सकी दो। जीक को है नवीं दो मैं पिनाई 15-4-81 है विवि इक उभत्तक श्रुष्टा है वोडित बोलिए इह

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Abhaya Kumar Dixii

Advocate

HIGH COURT

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CENTRAL AUMINISTRATIVE THI HUNG. ADDITIONAL BENCH AT ALLAHA BAD.

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Abhaya Kumar Dixit
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Abhaya Kumar Dixit

HIGH COU T LUCKNOW.

Advocate



Bar

IN THE CENTRAL ALMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW:

O.A.No: 141 (£) of 1988: F.F. 25-11-88:

Bipin Behari Ojha.

.....Applicant:

Versus.

General Manager N.Rly.& Others.Respondents:

APPLICATION FOR CONDONATION OF DELAY IN FILING CLAIM:

Stay it please your Lordships,

Abovenamed applicant most humbly begs to submit as under: -

1- That aggreived from order dt: 23-7-87 (Annexure A-8) applicant preferred writ petition No: 7967 of 1987 on 27-11-87 before Hon ble High Court at Lucknow Bench. At the time of presentation of writ petition Hon ble Mr. Justices K. Nath and V. Kumar were pleased to issue notice to opposite parties to the effect as to why the petition be not ach itted.

2- That applicant filed the said Writ petition under bonafide belief and legal advise that since he is not a person appointed to any Civil post or service and neither a member of any service of Central Government, the Writ petition is maintainable.

Contd....



...: 2 :: ...

3- That in the aforesaid Writ petition on 20-9-88 it was ordered that applicant should prefer his claimpetition before this Hon ble Tribunal.

That thus delay caused in presentation of present petition has occurred due to applicant's bonafide belief and persuing of his remedies in another forum under bonafide legal advise.

WHEREFORE it is most respectfully prayed that delay in filing present claim (i.e. from 22-8-88 to 5-10-88) may kindly be condoned and petition be and decided on merits.

Lucknow:

dated: 25-11-88:

Applicant:

Tako faelf ?

(Bipin Behari Ojha)

Through Counsel;

(A.K.Dixit) Advocate:

FORM NO. 21

(See rule 114)

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Annexure - A CAT - 32

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD DENCH, ALLAHABAD

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B/1

Review Application No 1/09

CAUSE TITLE Reg OA 141 - OF 1938. (L)

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Reserved.

Central Administrative Tribunal, Allahabad. CIRCUIT BENCH- LUCKNOW.

Registration Review Application No. 1 of 1989

B.B.Ojha

Applicant

Vs.

General Manager, Northern Railway and others

Respondents.

Hon. D.S.Misra, AM Hon. G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

This review petition is directed against our order dated 30.11.1988 rejecting the application of the applicant for condonation of delay and dismissing his 0.A.No.141 (L) of 1988 as time barred.

Before approaching the Tribunal for quashing 2. the impugned order dated 23.7.1987 passed by the Divisional Railway Manager Jodhpur, the applicant had filed a writ petition in the Lucknow Bench of the High Court of Judicature at Allahabad on 27.11.1987 which was dismissed on The period spent by 20.9.1988 for want of jurisdiction. the applicant in prosecuting his writ petition was sought to be excluded while computing the period of one year for filing the original application u/s.19 of the Administrative Tribunals Act XIII of 1985. The said contention was turned down by this Bench on the ground that the cause shown was not sufficient and the application for condonation of delay was not supported by an affidavit. There was also an observation in that order that the provisions of Limitation Act do not apply before the Central Administrative Tribunal (for short CAT) and the time spent by the applicant in prosecuting any other remedy in a wrong forum cannot be taken to be a sufficient cause

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for explaining the delay. The applicant has contended in the review petition that the provisions of Sections 4 to 24 of the Limitation Act do apply to the CAT in view of the provisions of S.29(2) of the said Act and as the pétition was filed on 5.10.1988 and rule 8(4) requiring the applicant to support his application for condonation of delay by an affidavit was effective w.e.f.24.10.1988, he could not file the affidavit.

We have very carefully considered the contentions 3. raised before us in this review petition and we find that though there was an observation that the provisions of Limitation Act do not apply before the CAT, the petition of the applicant was not dismissed on this ground but it was dismissed on the ground that the applicant should have not wasted any time in filing the writ petition before the High Court after the establishment of the Tribunal and his allegation of taking the proceedings in the High Court under a bonafide belief was not supported by an affidavit. the amendment in rule 8(4) in the Central Administrative Tribunal (Procedure) Rules, 1987 came into force w.e.f.24.10.88 the application for condonation of delay was filed by the applicant after/date and not on 5.10.1988 when the Original Application was filed. In any case, even in the absence of any specific provision for filing an affidavit, we are of the view that a bald statement of the applicant in this respect could not be accepted in the absence of an affidavit which is ordinarily filed whenever a litigant approaches a Court of law with certain allegations of fact. We are, therefore, of the view that there is no good ground for review in this case and the review petition is accordingly dismissed. Jan 30. 1.89

MEMBER (A)

MEMBER (J)

Dated: 30.1.1989



Filed today

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH,

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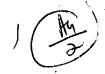
Lucknow

dated: 3rd Jan.1989:

Counsel for Applicant:

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(A.K.Dixit) Advocate;



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW:

Inre;
O.A.No: 141 (L) of 1988:
Decided on 30-11-88:

Bipin Behari Ojha,aged about 26 years,S/o Sri Deo Kumar Ojha,R/O Q.No: E-12-A Railway Colony,Balamau Jn. N.Rly.District HARDOI.Applicant:

Versus.

1- General Manager(Establishment)Railway Board's Head
Office,Baroda House,New Delhi.

2- Divisional Rail Manager, Northern Railway Jodhpur (Rajasthan). Opp. Parties:

Application for Review of order dt: 30-11-88

(Copy received on 2-1-89\$ passed by Hon'ble

D.S.Misra A.M. and Hon'ble G.S. Sharma J.M. in

O.A.No: 141 (L) of 88 "Bipin Behari Ojha Versus.

General Manager and and other:-

May it please your lordshipa,

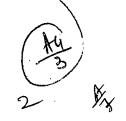
The abovenamed applicant most humbly begs to submit as under: -

1- That on 5-10-1988 applicant filed O.A.No: 141 (1) of 88 before this Hon'ble Tribunal for quashing the order dt: \23-7-87 (received on 4-8-87) passed by Divisional Rail Manager Northern Railway Jodhpur.

The impugned order was annexed as ANNEXURE A=8 to the

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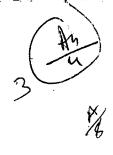
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aforesaid original application No: 141 (L) of 1988.

- 2- That prior to filing of O.A.No: 141 of 88 applicant on 27-11-87 preferred a Writ petition No: 7967 of 1987 before Lucknow Bench of Hon ble High Court praying for the reliefs as Specified in para 6.19 of O.A.NO: 141 of 88
 - 3- That aforesaid Writ petition was finally disposed off on 20-9-88 and applicant was given liberty to file a claim petition before this Hon'ble Tribunal order passed by Hon'ble High Court was reproduced in verbitum in Para 6.20 of original application.
 - 4- That it was mentioned in para 5 of O.A.No: 141-88 that petition is within time and in case Hon ble Tribunal feels otherwise the delay may be condoned in view of the circumstances mentioned in para 6.19 and 6.20 of the claim-petition.
 - 5- That aforesaid O.A.NO: 141-88 when came up for Admission hearing on 24-11-88 before this Hon'ble Tribunal the Bench consisting of Hon'ble D.S.Misra A.M and Hon'ble G.S.Sharma J.M.ebserved that there should be a seperate application for Condonation of delay which was moved by applicant on 25-11-88 and arguments were heard on Admission point and order was reserved.
 - That when applicant or his counsel could not receive cony of order, applicant went to Allahabad on 2-1-89 to know about the order, he applied for the certified copy and received it on the same day. Accordingly

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applicant came back to Lucknow in the morning of 3rd Jan.89, handed over certified copy of order dated: 30-11-88 to his counsel.

7- That prior to 2-1-89 applicant & his counsel could not know about the orders dt: 30-11-88 nor they received any information of the same in any way.

8- That from 26-12-88 to 31-12-88 Tribunal remained closed due to Winter/X-mas vacation, 1-1-89 was Sunday and 2-1-89 was spent in obtaining certified copy of order.

9- That in this way the present application for review could not be filed earlier i.e. due to vacation and knowledge of order on 2-1-89 only and not earlier to it.

ed that while rejecting applicant's amplication for Condonation of delay in filing O.A.NO: 141 (L) of 1988 there has been following factual and legal errors apparent on record which deserve re-calling and review of order dt: 30-11-88.

GROUNDS AND FACTUAL AND/OR LEGAL ERRORS APPARENT ON FACE OF RECORD

to consider that as to why soon after 20-9-88 applicant has not preferred the claim and as provisions of Limitation Act do not apply before Central Administrative Tribunal the time spent by applicant in prosecuting any other remedy in a wrong forum cannot be a sufficient cause for explaining the delay.

Party fores Sien

In this connection it is submitted that O.A. was preferred on 5-10-88 i.e. within a fortnight after the not order of Hon'ble High Court dt: 20-9-88 which can# Highx be termed to be unreasonable.

Regarding non-application of provisions of Indian Limitation Act, Sec. 29 (2) of Indian Limitation Act reproduced below goes to show that as there is no express exclusion of Sec. 4 to 24 of Limitation Act, there sections will apply:

Sec. 29 (2) of Indian Limitation Act:

Where any Special or local law prescribes for any suit, appeal or application a period of limitation different from the period prescribed by the Schedule, the provisions of Section 3 shall apply as if such period were the period prescribed by the Schedule and for the purpose of determining any period of limitation prescribed for any suit, appeal or application by any special or local law, the provisions contained in Sections 4 to 24 (inclusive) shall apply only in so faras, and to the extent to which, they are not ex-pressly excluded by such special or local law.

ii) Because in view of Sec 29 (2) Limitation Act

are clearly applicable to Central Administrative Tribunal.

ili) Because next ground considered by Hon'ble
Tribunal for non-consideration of application of
Condonation of delay is absence of affidavit in support
of application.

Rule 8 (4) has been made effective from 24-10-1988 and claim having been instituted on 5-10-88, Rule 8(4) does not apply.

iv) Because in this way this Hon'ble Tribunal has been ?

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Central Administrative Tribunal, Allahahad.

Registration O.A. NO. 141 (L) of 1988

B.B. Ojha

Applicant

Versus

General Manager, Northern Railway and others

Respondents.

Hen. D.S. Misra, AM Hen. G.S. Sharma, JM

(By Heni. G.S. Sharma, JM)

The applicant has filed a petition u/s 19 of the Administrative Tribunals Act XIII of 1985 for quashing the order dated 23%7%.1987 of the Divisional Railway Manager, Northern Railway Jodhpur informing him that the selection process for his appointment as khalasi has been cancelled and he cannot be given any appointment and has sought his appointment on the post of Khalasi or on some other suitable The applicant had first appreached the Lucknew Bench of the High Court of Judic-ature at Allahabad for this relief by filing a writ petition but on his writ petition being dismissedy he filed the present petition on 5 10 1988. para 5 relating to limitation, it was stated that the petition is within the prescribed time and in case the Tribunal feels a condensed in view of the circumstances mentioned in para6 (19), it was alleged that since the applicant was not a person appointed in civil post or service, he was legally advised to prefer a world petition under Art. 226 of the Constitution, which was filed by him on 27.11.1987 but when the writ petition came up for hearing on 20%9.88, it was rejected by a Division Bench with the observation that it was not cognizable by the High Court's In our opinion, these paragraphs simply give the hastery of the case and do not satisfactorily explain the delay fer not preferring this petition within the statutory period of one year from the date of the impugned order'. The petition also does not explain the delay...

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pleased to overlook both the aforesaid legal and factual provisions, (perhaps due to overgight) which amounts to error apparent on face of record.

WHEREFORE it is most humbly prayed that this Hon'ble Tribunal may kindly be pleased to review and recall its order dt: 30-11-88 and may be pleased to consider admission and hearing of claim petition on merits.

Lucknow: dt: 3-1-1989:

APPLICANT:

विशिष्त विहारी देश कार

(A.K.DIXIT)Advocate Counsel for applicant:

VERIFICATION:

I, abovenamed Applicant do hereby verify
that the contents of this application are true to
my personal knowledge.

Lucknow: dated: 3-1-89:

APPLICANT:

My Power is already on record of OA No. 141(L) of 1988.

3.1.89

Central Administrative Tribunal, Allahahad.

Registration O.A. NO. 141 (L) of 1988

B.B. Ojha

Applicant

Versus

.

General Manager, Northern Railway and others

Respondents.

Hen'. D.S. Misra, AM Hen'. G.S. Sharma, JM

(By Hen'. G.S. Sharma, JM)

The applicant has filed a petition u/s 19 of the Administrative Tribunals Act XIII of 1985 for quashing the order dated 23%76.1987 of the Divisional Railway Manager, Northern Railway Jodhpur informing him that the selection process for his appointment as khalasi has been cancelled and he cannot be given any appointment and has sought his appointment on the post of Khalasi or on some other suitable The applicant had first approached the Lucknew Bench of the High Court of Judic-ature at Allahabad for this relief by filing a writ petition but on his writ petition being dismissed he filed the present petition on 5 10 1988. para 5 relating to limitation, it was stated that the petition is within the prescribed time and in case the Tribunal feels the delay may be condened in view of the circumstances mentioned in para6 (19), it was alleged that since the applicant was not a person appointed in civil post or service, he was legally advised to prefer a weit petition under Art. 226 of the Constitution, which was filed by him on 27 .11 .1987 but when the writ petition came up for hearing on 20.9.88, it was rejected by a Division Bench with the observation that it was not cognizable by the High Court, In our epinion, these paragraphs simply give the hestory of the case and do not satisfactorily explain the delay for not preferring this petition within the statutory period of one year from the date of the impugned order'. The petition also does not explain the delay...

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as to why seenafter 20.9.1988 the applicant did not approach the Tribunal. The previsions of the Limitation Act do not apply before the Central Administrative Tribunal and the time spent by the applicant in presecuting any other remedy in a wrong form, therefore, cannot be taken to be a sufficient cause for explaining the delay.

On the date of hearing of this petition, for admission, the applicant moved a separate application for condenation of delay with the applicant allegations that the aforesaid writ petition was filed by the applicant under the behafide belief and on legal advice that the writ petition was maintinable and the delay thus occurred due to this behafide belief of the applicant.

We have very carefully considered the contentions 3¹• raised before us and are of the view that the cause shown by the applicant fer cendening the delay is not sufficient. Clause (a) of sub-section (1) of S.14 of the A.T.Act clearly prevides that the Central Administrative Tribunal shall exercise all the jurisdiction, powers and authority exercisable by all Ceurts (Except the Supreme Court) in relation to recruitment and matters concerning recruitment to any civil prevision, the applicant should not have wasted any time in filing the writ petition and as his claim related to his recruitment er a matter concerning his recruitment to the railway service, he should have straightaway filed a petition u/s 19 of the A.T.Act. There is yet another reason for discarding the cententien of the applicant'. Rule 8(4) of the Central Administrative Tribunal (Precedure Rules 1987 provides that where the applicant seeks condenation of delay he shall file a separate application supported by an affidavit The applicant did not support his application by an affidavit to prove his benefides and as such, his application for condenation of delay cannot be accepted in the absence of an affidavit

post under the I union etc. In view of the clear

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The application for condenation of delay is accordingly rejected and the petition is dismissed as time barred.

Sd/-MEMBER (J) Dated: November 30, 1988

MEMBER (A)



Section Officer Central Administrative Allahabad.

Attested true Gyy
Alms



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH,
LUCKNOW:

Bipin Behari Ojha,aged about 26 years,S/o Sri Deo Kumar Ojha,R/O Q.No: E-12-A Railway Colony,Balamau Jn.......Applicant:

Versus.

1- General Manager(Establishment)Railway Board's Head
Office Baroda House,New Delhi.

2- Divisional Rail Manager, Northern Railway Jodhpur (Rajasthan) Opp. Parties:

APPLICATION FOR COMPONATION OF DELAY IN PRESENTING REVIEW APPLICATION:

May it please your lordship,

Abovenamed applicant most humbly begs to submit as under: -

- 1- That arguments on Admission hearing were heard by the Hon ble Tribunal on 25-11-88 and order was reserved.
- That when applicant & his counsel could not receive copy of order, applicant went to Allahabad on 2-1-89 to know about the order, he applied for the certified copy and received it on the same day. Accordingly applicant came back to Lucknow in the morning of 3rd. Jan. 89, handed over certified copy of order dt: 30-11-88 to his counsel.

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- 3- That prior to 2-1-89 applicant & his counsel could not know about the orders dt: 30-11-88 nor they received any information of the same in any way.
- 4- That from 26-12-88 to 31-12-88 Tribunal remained closed due to Winter/X-mas vacation, 1-1-89 was Sunday and 2-1-89 was spent in obtaining certified copy of order.

wherefore it is most respectfully prayed that delay of one day (i.e.2-1-89) on which applicant applied and obtained certified copy of the order may kindly be condoned and application for review of order dt: 30-11-88 may kindly be heard on merits.

Lucknow;

Garage Court All

Counsel for Applicant:

(A.K.III XII) Adv 8, 3/1/89

Applicant



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT, BENCH, LUCKNOW



vit in Support of Application for Review and Condonation of Delay:

Bipin Behari Ojha.

Applicant:

Versus.

General Manager N.Rly & Others.

... Opp.Parties:

AFFIDAVIT

I, BIDIN BEHARI OJHA, aged about 26 years, S/o Sri Deo Kumar Ojha, R/o Q. No: E 12-A Railway Colony Balamau Jn. Northern Railway District Hardoi, do hereby solemnly affirm & state on oath as under: -

- That the deponent being applicant is 1fully conversant with the facts of the case.
- That deponent verifies contents of paras 1 to 9 of review application to be true from his personal knowledge.

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3- That contents of paras 1 to 5 of the application for Condonation of delay are also verified from personal knowledge.

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4- That deponent verifies contents of paras
10 of Review application to be true from his
'belief.

Lucknow:

dated: 3rd Jan. 1989:

DEPONENT:

Calty (de 12) Bononi

(BIPIN BEHARI OJHA)

VERIFICATION:

I, abovenamed deponent do hereby verify that the contents of paras 1 to 3 of this affidavit are true from my personal knowledge and contents of paras 4 are believed by me to be true.

Signed and verified today at court compound Lucknow.

dt: 3rd Jan.89:

DEPONENT:

Solemnly affirmed before me on 2486 (BIPIN BEHARI) OJHA) 3rd day of Jan. 1989 at 11:0 a.m./p.m.

by the deponent Bipin Behari Ojha who is identified by Sri A.K.Dixit, Advocate, High Court, Lucknow Bench

Lucknow.

I, have satisfied myself by examining the deponent that he understoods the contents of this affidavit.

the contents of this affidavit I know the deponent who has

Hashmal Ale Cha Will Signed before me.

Hashmat Alikhar HASHMAT ALIKHAN CATHO MISSIONER -

High Court Allahahad

Advoca te.

Lucknow Beach,

No. 94/17/5Date 3/1/89